

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.311/2006

Friday this the 9 th day of June 2006.

CORAM:

**HON'BLE MR. KBS RAJAN, JUDICIAL MEMBER
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

Manjula V,
Senior Tax Assistant,
Office of the Chief Commissioner,
Central Excise, Kerala Zone,
I.S.Press Road, Ernakulam. Applicant

(By Advocate Mr.P.Ramakrishnan)

Vs.

1. Union of India, represented by the Secretary, Department of Revenue, Ministry of Finance, New Delhi-110 001.
2. The Chief Commissioner of Central Excise & Customs, C.R.Building, I.S.Press Road, Kochi-16.
3. The Commissioner of Central Excise & Customs, C.R.Building, I.S.Press Road, Kochi-16.
4. The Joint Commissioner (P & V), Central Excise & Customs, C.R.Building, I.S.Press Road, Kochi-16. Respondents

(By Advocate Shri. P.M.Saji, ACGSC)

The Application having been heard on 9.6.2006
the Tribunal on the same day delivered the following

ORDER

HON'BLE MR. KBS RAJAN, JUDICIAL MEMBER

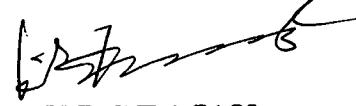
When the matter came up before the Bench, learned counsel for the applicant submitted that, the applicant in this case would like to withdraw the O.A. as she is prepared to comply with the orders of transfer to Trichur. When she approached the Office at Trichur, she was not so allowed to join there on account

of the stay orders passed by this Tribunal. Counsel states that, in view of withdrawal of O.A., the intervening period till the date of joining at Trichur should be duly regularised. For such regularisation, the applicant seeks permission to make a representation to the appropriate authority and seeks a direction from this Tribunal for the disposal of the same within a very short time.

2. Permission is granted. The applicant shall make a representation to the respondents on the above mentioned lines which shall be disposed of by the appropriate authority as per rules within a period of two weeks from the date of receipt of the representation and inform the applicant ^{informed} ~~immediately~~ thereafter.
3. With the above directions the application is disposed of. No costs.

Dated the 9th June, 2006


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER


K.B.S.RAJAN
JUDICIAL MEMBER

rv